

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5334
ANSWERED ON:28.04.2000
BENEFIT TO EXPORTERS
SHEESH RAM SINGH RAVI

Will the Minister of FINANCE be pleased to state:

- (a) whether exporters are availing export benefits under Exemption Passbook Scheme and the Duty Drawback Scheme.
- (b) if so, the number of cases came to light where these have been claimed illegally during the last three years alongwith the details thereof, exporter- wise and year-wise;
- (c) how much loss has been caused to the exchequer in these illegal transactions; and
- (d) the action taken/proposed to be taken against the exporter for illegal benefits?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAYA KUMAR)

- (a): Yes, Sir. Exporters are availing export benefits like Duty Entitlement Pass Book Scheme and Duty Drawback Scheme.
- (b) & (c) : The number of cases that have come to light where these benefits have been claimed illegally scheme wise during the last three years alongwith the amount involved is given below.

Scheme	Year	Number of cases	Total amount involved (Rs. in lakhs)
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Drawback Scheme	1997-98	50	6320.16
	1998-99	111	16345.54
	1999-2000	132	3870.64

Duty Entitlement Passbook Scheme	1997-98	6	692.14
	1998-99	35	over Rs.4980.91 lakhs
	1999-2000	46	4995.00

Compilation of information exporter wise would not be commensurate with the object of seeking information.

- (d): In all the cases, after investigation, show cause are issued as per law to recover the benefit illegally availed, to levy penalties and to confiscate the goods attempted to be exported illegally. In appropriate cases, arrest and preventive detention under Cofeposa is also undertaken and criminal prosecution is also launched.